

**SPECIAL BENCH**

**ITEM NO.131**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**MA No.24/2021, CA No.38/2021, CA No.39/2021, IA No.01/2022,  
IA No.30/2022, IA No.18/2023, CA No.24/2023, IA No.49/2023,  
IA No.50/2023 & CA No.61/2023 IN CP No.32/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI MANOJ KUMAR DUBEY,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 27<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PRASHANT SINGH V/S PISCESIA POWER TRANSMISSION PVT LTD &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241 R/W 130(1) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Vedant Agarwal, Proxy for : *For the Petitioner in main CP*  
Sh. Rahul Agarwal, Adv. : *& Applicant in applications*  
*(except in IA No.49/2023 &*  
*IA No.50/2023/ Res.)*

Sh. Kumar Deepraj with : *For the Res. Nos.4-6*  
Ms. Aditi Lekhi, Adv.

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** At the joint request of the Ld. Counsels representing the parties, the matter is adjourned for 31<sup>st</sup> July, 2024. Meanwhile, the pleadings if any be completed by both the sides. All applications be also put up on the same date.

**-Sd-**  
**(Manoj Kumar Dubey)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**27<sup>th</sup> May, 2024**  
Kavya Prakash Srivastava  
(Stenographer)